

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 767
(To be answered on the 21st November 2019)**

DGCA ADVISORY

767. SHRI V.K. SREEKANDAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Directorate General of Civil Aviation (DGCA) has issued an advisory requiring the maintenance personnel not to work for more than 8-10 hours and in case of exigencies can be extended to a maximum to 12 hours, if so, the details thereof;
- (b) whether the DGCA has made it clear that there should be a minimum rest period of 11 hours between two shifts and the personnel should be given a break after a gap of every four hours and they should not work for more than 48 hours in seven days or 60 hours including overtime; and
- (c) if so, whether the above rule was promulgated because of deaths of maintenance personnel at various places while in duty and if so, the details thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

-
- (a) & (b) Yes Sir, an Airworthiness Advisory Circular (AAC No 05 of 2019) dated 23 August, 2019 on Duty Time Limitation for Aircraft Maintenance Personnel has been issued by the DGCA which provides for the working periods and rest requirements for aircraft maintenance personnel.
- (c) No, Sir. The advisory on Duty Time Limitation for Aircraft Maintenance Personnel existed since February 2012. The 2012 advisory has been amended for effectiveness and to ensure that fatigued personal do not undertake work which may lead to lapses.
